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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 1234 OF 2007.
Allahabad this the 20th day of December 2007.

Hon'ble Mr. G. George Paraken, J.M

Hon'ble Mr. Shailendra Pandey, A.M

Subhawati Devi (Smt)
Aged about 53 years,
W/o late Brij Mohan,
R/o Jungle Hakim No. 2
Chauhan Tola Mohnapur,
Padri Bazar, Gorakhpur.

.....Applicant

(By Advocate: Shri K.K. Mishra)

Versus.

1. Union of India through General Manager (P), North Eastern Railway, Gorakhpur.
2. Deputy Chief Stores Manager (Depot), North Eastern Railway, Gorakhpur.
3. Senior Manager, Printing Press and Station Stores, North Eastern Railway, Gorakhpur.
4. Senior Commercial Officer (Press), Printing Press and Stationery Stores, North Eastern Railway, Gorakhpur.
5. Divisional Stores Manager, North Eastern Railway, Varanasi.

.....Respondents

(By Shri P.N Rai)

O R D E R

Mr. G. George Paraken, J.M

Heard Shri K.K. Mishra, learned counsel for the applicant and Shri P.N Rai, learned counsel for the respondents.

2. The applicant was a Helper Khalasi (Class IV) working at Printing Press, North Eastern Railway, Gorakhpur. Vide order dated 5.7.05, she was deputed for six months to Varanasi Division. It was made clear in the said order that after the end of that period, deputation at Varanasi would end. However, respondents have again extended her transfer period at Varanasi from 4.1.2007 to 3.8.2007 and thereafter from 3.6.07 to 2.12.07 at the same station. It was also stipulated in the said Annexure A-11 dated 7.9.2007 that her posting would depend upon the subject to the decision of the Court in which the case under 3 RPUP Act is pending. The

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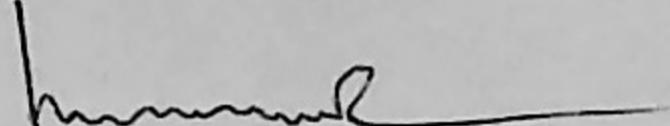
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applicant apprehension is that she will not be transferred back to Gorakhpur even though the period of her deputation has already expired on 2.12.2007.

3. In the above facts and circumstances of the case, we are of the considered view that O.A. can be disposed of at admission stage. We, ~~impose~~, permit the applicant to make comprehensive representation to respondent NO.2 within a period of 2 weeks from today and on receipt of the same, respondents shall consider it and pass reasoned and speaking order within a period of four weeks and communicate to the applicant. Till her representation is disposed of, no adverse order against her shall be passed.

4. With the above direction, the O.A. is disposed of.


Member-A


Member-J

Manish/-